

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

12.11.2009

OA No. 113/2006 with MA 86/2009

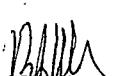
Mr. P.V. Calla, Counsel for applicant.
Mr. Virendra Dave, Counsel for respondents.

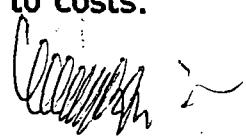
Heard learned counsel for the parties.

Learned counsel for the applicant submits that in view of subsequent development, he wants to withdraw this OA with a liberty reserved to him to file substantive OA to seek his promotion against the post of DMS III and, if need be by seeking reversion from the post of Head Clerk.

In view of what has been stated above, the applicant is permitted to withdraw this OA. It will be permissible for the applicant to file substantive OA in terms of observations made above and disposal of this OA will not construed as bar for filing fresh OA.

With these observations, the OA as well as MA shall stands disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER(A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ

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